

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.1092 of 2001

New Delhi, this 2nd day of May 2001

HON'BLE SHRI KULDIP SINGH, MEMBER(J)

Jagpal Singh  
S/o Shri Rama Nand  
R/o Muzaffar Nagar  
C/o Shri Sant Lal  
C-21(B) New Multan Nagar  
Delhi-110056

... Applicant

(By Advocate:Shri Sant Lal)

versus

Union of India, through

1. Additional Secretary  
to the Govt. of India  
Ministry of Communications  
(Member Personnel)  
Department of Posts  
Dak Bhawan  
New Delhi-110001

... Respondent

ORDER(Oral)

This OA has been filed by the applicant  
praying for a direction respondent no.1 to decide  
~~remedy~~  
the petition filed by him on 22.2.2000.

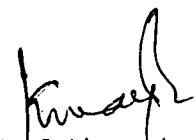
2. Learned counsel for applicant points out  
that applicant has filed the said petition to  
exhaust departmental remedies available to him as  
prescribed under the relevant service rules,  
before challenging the order of punishment in  
the Tribunal. He states that no decision has yet  
been taken on the said petition by the  
respondent.

Par

(2)

3. In view of the above, I direct the respondent to dispose of the <sup>relinquish</sup> petition of the applicant dated 22.2.2000 by a detailed, reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. If still any grievance survives thereafter, the applicant will be at liberty to approach the Tribunal.

4. OA is disposed of with the above direction. No order as to costs.

  
(Kuldip Singh)  
Member(J)

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